

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:210
ANSWERED ON:26.07.2010
IMPLEMENTATION OF EQUAL REMUNERATION ACT, 1976
Adhi Sankar Shri

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of schemes under which financial assistance being provided to the Non-Governmental Organisations/Other Organisations for taking up action programmes/projects for the benefits of women labourers;
- (b) whether the Equal Remuneration Act, 1976 has not been effectively adhered to, thereby exploiting the female workers in the country;
- (c) if so, the details thereof alongwith the number of complaints received and the action taken therein by the Government regarding violation of such Act during each of the last three years and the current year, State-wise and sector-wise; and
- (d) the steps taken by the Government for effective implementation of such Act in the country alongwith the persons found guilty on the basis of such complaints?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

- (a): The Ministry of Labour and Employment is administering a grant-in-aid scheme under which financial assistance is provided to Non-Governmental Organizations (NGOs)/Voluntary Organizations for taking up action programmes/projects for the benefit of women labour.
- (b) to (d): The Equal Remuneration Act, 1976 is effectively enforced by the Central and State Governments by conducting regular inspections to detect violations of the provisions of the Act by establishments. The office of the Chief Labour Commissioner (Central) in the Central Sphere and State Governments in State Sphere are the appropriate authorities to conduct inspections to ensure implementation of the provisions of the Act. However, no complaints have been received by the Central Government regarding discrimination in wages on gender basis. Reports so far received from State Governments also do not indicate receipt of any complaint in this regard. The Central Government is regularly monitoring the implementation of the Act and instructions are issued from time to time for effective enforcement of provisions of the Act.